GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA UNSTARRED QUESTION NO. 2382 TO BE ANSWERED ON 08/08/2025

SUSPENSION OF FUNDS UNDER MGNREGA

2382 Shri Mohammed Nadimul Haque:

Will the Minister of Rural Development be pleased to state:

- (a) whether the wage and material funds under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) have been suspended or withheld for any State or Union Territory during Financial Year 2022-23 or 2023-24;
- (b) if so, the details of such States along with the official reasons cited for such suspension; and
- (c) the details of the total number of person-days of employment delayed or lost in these States due to fund suspensions, as per the Management Information System data maintained by the Ministry?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

(a)to(c): As per the provisions of the Mahatma Gandhi NREG Act, 2005, it is the responsibility of the State Government to ensure transparency and accountability in the implementation of the scheme. In case of the State of West Bengal, based on central teams' inspection reports highlighting the implementation issues such as financial misappropriation, execution of non-permissible activities, splitting of works, lack of transparency & accountability, the Ministry had sent several communications to the State for rectification of the same. However, no noticeable improvements were observed. Consequently, release of funds to the State of West Bengal has been stopped since March 9, 2022, under Section 27 of the Act due to non compliance with Central Government directives.

An amount of total Rs. 3,038 crore is pending liability for wage, material and admin components in respect of West Bengal as on 8th March, 2022.
